

CENTRAL ADMINISTRATIVE TRIBUNAL,
JABALPUR BENCH
JABALPUR

Original Application No. 722 of 2006

Jabalpur, this the 1st day of December, 2006

Hon'ble Dr. G.C. Srivastava, Vice Chairman
Hon'ble Shri A.K. Gaur, Judicial Member

Gulam Ahmed Khan,
Aged about 71 years,
Son of Shri G.M. Khan,
Retd. HGC. SERly. SDL.
R/o. Mohalla Katni Ward No. 23,
H. No. 58, Near Sultan Dairy,
Shahdol, M.P.

..... **Applicant**

(By Advocate – Shri Sanjeev Mishra on behalf of Shri Riyaz Mohd.)

V E R S U S

1. Union of India,
Through the Ministry of Railway,
New Delhi.
2. The Sr. Divl. Operations Manager,
S.E.R.y Bilaspur.
3. The Sr. Commercial Manager,
S.E.Rly., Bilaspur.

..... **Respondents**

(By Advocate – Shri M.N. Banerjee)

O R D E R (Oral)

By A.K. Gaur, Judicial Member –

By means of this old case the applicant has claimed that he has already been superannuated with effect from 31.12.1992 and he was due for promotion to the post of CGC in the grade of Rs. 1600-2660/- with effect from 1.8.1991. The said promotion could not be given to him. After a lapse of 14 years he has approached this Tribunal for redressal of his grievances without giving any application for condonation of delay. In view of the judgment of the Hon'ble Supreme Court in the case of Ramesh Chand Sharma Vs. Udham

Singh Kamal & Ors., 2000 SCC (L&S) 53, this Original Application is not tenable and the same deserves to be dismissed. Accordingly, the Original Application is dismissed. Shri M.N. Banerjee, Standing counsel for the Railways appeared on behalf of the respondents and was heard.

A.K. Gaur
(A.K. Gaur)
Judicial Member

Dr. G.C. Srivastava
(Dr. G.C. Srivastava)
Vice Chairman

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पृष्ठंकन सं ओ/न्या.....जबलपुर, दि.....
प तिलियि अये धित:-
(1) सतिग, रत्न के प्रलय का एकोटिपान, जबलपुर
(2) आवेदन ओ/डी री/रु.....के काउंसल *Riyaz Mohd. Dar*
(3) प्रजापति ओ/डी/रु/रु.....के काउंसल *M.N. Banerjee*
(4) वंशमान, वंशका. जबलपुर रत्न गौड
सूचना एवं आवश्यकता का देनाही हेतु
21/12/2010
उप सजिस्टार

Done
on 7/12/06
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